

ITEM NO.2

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22922/2014

(Arising out of impugned final judgment and order dated 14/11/2013 in CMWP No.33826/2012 passed by the High Court of Judicature at Allahabad)

UMA BUILDERS PVT. LTD.

Petitioner(s)

VERSUS

LUCKNOW DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(With office report)

WITH

SLP(C) Nos.32932-32933/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 07/11/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s) Mr.Hari Shankar Jain, Adv.
Mr.Vishnu Shankar Jain, Adv.
Ms.Aditi Monan, Adv.
Mrs. Sudha Gupta, Adv.

For Respondent(s) Dr. (Mrs.) Vipin Gupta, Adv.

Mr.S.K.Pandey, Adv.

In SLP(C) 22922/14 Mr. Rakesh Kumar, Adv.
Mr.Rupesh Kumar Sinha, Adv.
Mr.Lakhan Singh, Adv.
Ms.Swati Mishra, Adv.

Mr. Rakesh Uttamchandra Upadhyay, Adv.

Upon hearing the counsel the Court made the following
O R D E R

SLP(C)No.22922 of 2014

Mr.Rakesh Kumar, learned counsel, appears on behalf of
respondent Nos.8 to 10. Liberty is granted to the learned counsel

for the petitioner to take fresh steps to effect service on the remaining unserved respondents.

Needful be done within four weeks from today.

Liberty is also granted to the respondents to complete the pleadings, in the meantime.

SLP(C) Nos.32932-32933 of 2015

Liberty is granted to the parties to complete the pleadings, in the meantime.

Liberty is also granted to the parties to place the settlement stated to have been arrived at between the parties in both the matters.

Needful be done within four weeks.

(SATISH KUMAR YADAV)
AR-CUM-PS

(CHANDER BALA)
COURT MASTER